

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A.No.213/2013

Thursday, this the 27<sup>th</sup> day of March, 2014

**C O R A M :**

**HON'BLE MR.JUSTICE A.K.BASHEER, JUDICIAL MEMBER**

1. A.Sunilkumar  
S/o.K.Aravindakshan  
Postman, Pattom Palace P.O  
Thiruvananthapuram – 695 004  
Residing at M.D Nilayam  
Kattaikonam P.O  
Thiruvananthapuram – 695 584
2. S.Ambika  
D/o.Sivadasan.G  
Postman, Alamcode P.O  
Residing at Bijith Bhavan  
Harihar Nagar  
Karikuzhi, Chirayinkeezhu P.O  
Thiruvananthapuram
3. P.Rajan  
S/o.Pachan Asari.P  
Postal Assistant, Varkala South  
Thiruvananthapuram – 695 141  
Residing at Raj Vihar, Veeralam  
Attingal H.O, Thiruvananthapuram – 695 101
4. S.Thankamony  
W/o.K.Radhakrishnan Nair  
Postal Assistant, Attingal H.O  
Thiruvananthapuram – 695 101  
Residing at T.C 4/2537/1  
Puthen Karili, East Pattom  
Thiruvananthapuram – 695 004
5. V.Sreenivasan  
S/o.Velu Chettiar  
Sreenilayam, ARA 90  
Kudavoor P.O  
Thiruvananthapuram – 695 313

Applicants

(By Advocate Mr.Vishnu S Chempazhanthiyil)

## Versus

1. Union of India, represented by its  
Secretary to Government of India  
Department of Posts, Ministry of Communications  
New Delhi – 110 001
2. The Chief Postmaster General  
Kerala Circle, Thiruvananthapuram- 695 033
3. The Senior Superintendent of Post Offices  
Thiruvananthapuram North Postal Division  
Thiruvananthapuram – 695 001
4. The Chairperson  
Pension Fund Regulatory and Development Authority  
1<sup>st</sup> Floor, ICADR Building  
Plot No.6, Vasant Kunj  
Institutional Area,  
Phase II, New Delhi – 110 070
5. The Chief Controller (Pension)  
Department of Expenditure  
Ministry of Finance  
Trikoot 2, Bhikaji Cama Place  
New Delhi – 110 066

Respondents

(By Advocate Ms.Deepthi Mary Varghese, ACGSC)

This application having been heard on 27<sup>th</sup> March, 2014 this Tribunal on the same day delivered the following :-

**ORDER**

**BY HON'BLE MR.JUSTICE A.K.BASHEER, JUDICIAL MEMBER**

When this case is taken up for consideration, learned counsel for the applicants submits that the respondents have already granted reliefs sought for and the amount recovered from the applicants have been credited to their respective GPF accounts. However, it is pointed out by the learned counsel that the respondents had granted one increment to all other similarly placed employees. The same benefit has not been granted to the applicants herein. Learned counsel prays that liberty may be reserved in favour of the applicants to pursue the said claim at a later stage, if so advised.

*W*

2. The Original Application is disposed of as infructuous with liberty to the applicants to pursue the issue relating to increment at a later stage, if so advised.
3. The Original Application is disposed of in the above terms.



**(JUSTICE A.K.BASHEER)**  
JUDICIAL MEMBER

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